

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 1235 of 2019**

**In the matter of:**

**E.N. Palanisamy**

**....Appellant**

**Vs.**

**Bank of Baroda & Ors.**

**....Respondents**

**Present:**

**Appellant: Mr. Anup Kumar, Mr. Magan Seth and Mr. Varun Narang, Advocates.**

**Respondents: Mr. Aashish Jain and Mr. R. Soundara Rajan, Advocates.**

**ORDER**

**07.02.2020:** Learned Counsel for the Appellant submits that the Appellant intends to settle the claim of the Creditors. Two weeks' time is granted as a last chance, failing which the matter shall be heard and decided on merit.

Post the case 'for orders' on **25<sup>th</sup> February, 2020.**

**[Justice Bansi Lal Bhat]**  
**Member (Judicial)**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[V. P. Singh]**  
**Member (Technical)**

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